

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR NO. 2834 OF 2014

Dated: 25th April, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Bihar State Power (Holding) Co. Ltd.Appellant (s)

Versus

Kanti Bijlee Utpadan Nigam Ltd. (KBUNL) NTPC & Anr.Respondent (s)

Counsel for the Appellant(s) : Mr. Mohit Kumar Shah

ORDER

Counsel for the appellant states that in this appeal an interim order passed by the Central Electricity Regulatory Commission ("**Central Commission**") is challenged. Now, the final order has been passed by the Central Commission. Therefore, this appeal does not survive.

In the circumstances, the appeal is dismissed as infructuous. Needless to say that the appellant can challenge the final order, if it is so advised. We have not expressed any opinion on that aspect.

**(I.J. Kapoor)
Technical Member
ts/dk**

**(Justice Ranjana P. Desai)
Chairperson**